

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-II**

11. C.P. (IB)-1600(MB)/2017

**CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)**  
**SHRI RAVIKUMAR DURASAMY, HON'BLE MEMBER (T)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 18.03.2021**

**NAME OF THE PARTIES: - Techno crafts Switchgears Pvt. Ltd.**  
**V/s**  
**Danco Enterprises India Pvt. Ltd.**

**Section: 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The matter is taken up through Virtual Hearing (VC). None appeared from both the sides. The matter is listed for the first time after lockdown period. Therefore, the Court Officer is directed to issue notice to both the parties intimating the next date of hearing and the parties are directed to complete their part of pleadings well before the next date of hearing. List the matter on **26.04.2021.**

Sd/-  
**RAVIKUMAR DURASAMY**  
**Member (Technical)**

Sd/-  
**H.P. CHATURVEDI**  
**Member (Judicial)**

Dated this the 18<sup>th</sup> day of March, 2021  
Sushil